

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3227 of 2020

Shankar Birua Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Birat Kumar, Advocate
For the Opp. Party : Md. Azeemuddin, A.P.P.

02/22.06.2020 Heard Mr. Birat Kumar, learned counsel for the petitioner and
Md. Azeemuddin, learned A.P.P. for the State.

Petitioner has been made accused in connection with Tonto P.S.
Case No. 03 of 2020.

The petitioner was apprehended by the police and two live
cartridges were recovered from the possession of the petitioner. The
petitioner is in custody since 19.01.2020.

Regard being had to the period of custody, the petitioner, named
above, is directed to be released on bail on furnishing bail bond of Rs.
10,000/- (Rupees Ten Thousand) with two sureties of the like amount
each to the satisfaction of learned Judicial Magistrate, 1st Class,
Chaibasa, in connection with Tonto P.S. Case No. 03 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-